

# महाराष्ट्र शासन राजपत्र

# असाधारण भाग आठ

वर्ष १०, अंक २९ (३) सोमवार, ऑक्टोबर १४, २०२४/आश्विन २२, शके १९४६ [पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक ७२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (*3*) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp (Amendment) Ordinance, 2024 (Mah. Ord. XII of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

### SATISH WAGHOLE,

Secretary (Legislation) to Government, Law and Judiciary Department.

[Translation in English of the Maharashtra Stamp (Amendment) Ordinance, 2024 (Mah. Ord. XII of 2024), published under the authority of the Governor].

# **REVENUE AND FORESTS DEPARTMENT**

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 14th October 2024.

# MAHARASHTRA ORDINANCE No. XII OF 2024.

AN ORDINANCE

further to amend the Maharashtra Stamp Act.

WHEREAS, both Houses of the State Legislature are not in session;

AND, WHEREAS, the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate LX of action further to amend the Maharashtra Stamp Act, for the purposes <sup>1958.</sup> hereinafter appearing; महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, ऑक्टोबर १४, २०२४/आश्विन २२, शके १९४६

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title **1.** (1) This Ordinance may be called the Maharashtra Stamp and (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Amendment of SCHEDULE I of LX of 1958. **2.** In SCHEDULE I appended to the Maharashtra Stamp Act,—

(1) in article 4, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(2) in article 5, in clause (*h*), in sub-clause (*B*), in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(3) in article 8, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(4) in article 9, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(5) in article 10, in column (2), for the figures, words and letters "0.2 per cent. on share capital or increased share capital, as the case may be, subject to a maximum of Rs. 50,00,000", the figures and words "0.3 per cent. on share capital or increased share capital, as the case may be, subject to a maximum of rupees One Crore" shall be substituted;

(6) for article 12, the following article shall be substituted, namely :—

"12. AWARD, that is to say, any decision in writing by an arbitrator or umpire, on a reference made otherwise than by an order of the Court in the course of a suit, being an award made as a result of a written agreement to submit present or future differences to Arbitration but not being an award directing partition,—

(a) relating to immovable T property;0

The same duty as is leviable on a conveyance under clause (*b*) of article 25. LX of

1958.

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- (b) relating to movable property,—
  - (i) where the amount 0.75 per cent. of the amount granted in the award, does not exceed rupees fifty lakhs;
  - (ii) where the amount granted in the award, exceeds rupees
    fifty lakhs but does not exceed rupees five crores;
    Rupees thirty seven thousand five hundred plus
    0.5 per cent. of the amount granted in the award.
  - (iii) where the amount granted in the award, exceeds rupees
    five crores;
    Two lakhs sixty two thousand five hundred rupees plus 0.25 per cent. of the amount granted in the award. ";

(7) in article 27, in column (2), for the words "rupees one hundred" the words "rupees five hundred" shall be substituted;

(8) in article 30, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(9) in article 38, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(10) in article 44, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(11) in article 47, in clause (1), in sub-clause (b), in column (2), for the words "fifteen thousand" the words "fifty thousand" shall be substituted;

(12) in article 49, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(13) in article 50, in column (2), for the words "One hundred rupees" the words "Five hundred rupees" shall be substituted;

(14) in article 52, in clause (a), in column (2), for the words "Two hundred rupees" the words "Five hundred rupees" shall be substituted;

(15) in article 58, in clause (a), in column (2), for the words "Two hundred rupees" the words "Five hundred rupees" shall be substituted;

(16) in article 63,—

*(i)* in clause *(a),* in column *(1),* for the words "ten lakh" the words "five lakh" shall be substituted;

(ii) in clause (b),—

(A) in column (1), for the words "ten lakh" the words "five lakh" shall be substituted;

(*B*) in column (2), for the figures and words "0.1 per cent. of the amount above rupees ten lakh" the figures and words "0.3 per cent. of the amount above rupees five lakh" shall be substituted.

#### STATEMENT

With a view to bring simplicity and uniformity in levy of stamp duty and to increase the Government revenue, it is proposed to amend certain articles of Schedule I appended to the Maharashtra Stamp Act (LX of 1958).

2. The salient features of the proposed amendments to the said Act are as under :—

(*i*) to increase rate of stamp duty fixed long ago at the nominal amount of rupees hundred or rupees two hundred on certain instruments specified in articles 4, 5, 8, 9, 27, 30, 38, 44, 49, 50, 52 and 58 to rupees five hundred;

(*ii*) to increase rate of stamp duty and maximum limit of rate of stamp duty on the instrument of articles of association of a company specified in article 10;

(*iii*) to increase rate of stamp duty on the instrument of award by arbitrator specified in article 12;

(*iv*) to increase the maximum limit of rate of stamp duty on the instrument of partnership, where share contribution brought in by way of cash is in excess of rupees 50,000, specified in article 47;

(v) to increase the rate of stamp duty and maximum limit of rate of stamp duty on the instrument of works contract specified in article 63.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exists which render it necessary for him to take immediate action further to amend the Maharashtra Stamp Act, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 14th October 2024. C. P. RADHAKRISHNAN, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

#### RAJESH KUMAR,

Additional Chief Secretary to Government.

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ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.